

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

In pursuance to the provisions contained under Section 4(1)(b) of the Right to Information Act, 2005, the necessary information pertaining to High Court of Jharkhand, though otherwise uploaded to the different links of the Official Website of the High Court of Jharkhand, from time to time, is hereby, published in the required manner, under the aforesaid Act, for general information.

INTRODUCTION

This information has been prepared in pursuance of Section 4 of the Right to Information Act, 2005 (RTI Act, 2005) to provide information in respect of High Court of Jharkhand, Ranchi.

INFORMATION MANUAL

HIGH COURT OF JHARKHAND

(Under Section 4(1)(b) of the Right to Information Act, 2005)

(i) The Particulars of its organisation and duties-

Please see the Home Page of Official Website of High Court of Jharkhand.

(ii) & (iii) The powers and duties of the Officers and employees & channels of supervision and accountability.

The Powers and duties of the officers, its employees and the channels of supervision and their accountability is summarized herein below, in the following manner.

REGISTRARS

Sl.No.	Officer	Power & Duties	Reporting
I.	Registrar General	<p>Subject to general power and supervision of the Chief Justice, the Registrar General shall be Chief Executive Officer of the Court and also the head of the department having control over all the ministerial staff of the Court excepting the members of the Registry. He will be competent to sanction the loans from the G.P.F. advance. He shall deal with and sanction leave applications of all official in the Registry of the Court below the rank of Deputy Registrar. The leave application of the officers in the rank of Deputy Registrar and above shall be submitted by the Registrar General to the Chief Justice for sanction. In addition to the above powers, the Registrar General shall have the following duties and powers:-</p> <ul style="list-style-type: none">(i) To issue notices on an application for Probate or Letters of Administration or for revocation of the same;(ii) To dispose of all matters relating to Court fees or to the service of notices or other processes;(iii) To dispose of an application under Order XXII, Rules 2, 3, 4 or 10 and to amend the record, if necessary, except in cases under appeal to Supreme Court.(iv) To appoint or discharge a next friend or guardian ad litem of a minor or person of unsound, except in cases under appeal to Supreme Court and to amend the record accordingly.(v) To dispose of an application under Chapter XII, Rule 95 to 100 and to amend the record if necessary.(vi) To issue notice of an application for substitution of names in an appeal to Supreme Court.	Hon'ble the Chief Justice, Full Court & Appropriate Committees constituted under the Rules.

		<p>(vii) To require any memorandum of appeal, petition, application or other proceeding presented to the Court to be amended in accordance with the procedure or practice of the Court.</p> <p>(viii) To call for records from Subordinate Courts.</p> <p>(ix) To dispose of requisition by Subordinate Courts for record and documents.</p> <p>(x) To dispose of an application for the return of a document.</p> <p>(xi) To require any person or party to file an affidavit with respect to any application or matter in respect of which he has power to exercise any discretion or to make any order.</p> <p>(xii) To stop at his discretion the issue of all or any papers to any person who has failed to pay any fee or charges due to the Court.</p> <p>(xiii) To give leave to search the records of the Court under the rules in that behalf.</p> <p>(xiv) To dispose of all applications for copies of records whether presented by parties or by persons who are not parties to the proceedings to which such records relate.</p> <p>(xv) To decide the question of the necessity for transcribing and printing any documents not specifically applied for by the parties to an appeal to Supreme Court.</p> <p>(xvi) To call for a further deposit when the deposit already made by the Appellant in an appeal to Supreme Court is not sufficient to defray the cost of preparing the record.</p> <p>(xvii) To order payment in the interest accruing on government Promissory Notes under Order XIV, Rule 7 and to order the refund of any unexpended balance under Order XLV, Rule 12.</p>	
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		<p>(xviii) To direct in what 'newspaper' the publication referred to in Order XLV, Rule 9A of the Code of Civil Procedure, shall be made:</p> <p>Provided that the Registrar General may refer any matter under this rule to the Court for orders.</p> <p>(xix) The Chief Justice may direct that any or all of the above functions shall be performed by any other judicial officer in the Registry.</p> <p>(xx) The Registrar General may with the previous approval of the Chief Justice delegate any of his functions under these rules except those which are of a judicial or quasi judicial character to any Registrar, or other officers of the Registry of the Court.</p>	
2.	Registrar (Administration)	All the matters relating to Civil Courts, Record Room of the High Court, Court premises and Court Rooms and all residences in the pool of the Court including Judges' residences.	Hon'ble the Chief Justice, Full Court & Appropriate Committees constituted under the Rules.
3.	Registrar (Establishment)	All matters relating to High Court establishment.	Hon'ble the Chief Justice, Full Court & Appropriate Committees constituted under the Rules.
4.	Registrar (Vigilance & Inspection)	He will be incharge of the vigilance Department of the Court and assist the Judges in inspection of the Civil Courts and compliance of minutes of the Inspecting Zonal Judges. Incidental returns from Civil Courts including disposal charts of Judicial Officers.	Hon'ble the Chief Justice, Full Court & Appropriate Committees constituted under the Rules.
5.	Joint Registrar (Judicial)	Incharge of Accounts (general) Department of the Court, drawing and disbursing officer of the Court and compliance of judicial orders and supervising the judicial sections of the Court.	Registrar concerned

6.	Joint Registrar (List & Computer)	Incharge of the filing section. All matters relating to Computer. Computerization of the High Court. List, pendency, figure and receiving of memo or appeals, applications and other judicial matters.	Hon'ble the Chief Justice
7.	Joint Registrar (Establishment)	Matters relating to Appointment Section.	Registrar concerned
8.	Joint Registrar (Administration)	Matters relating to Court administration other than the work of Joint Registrar (Judicial) including Court Office.	Registrar concerned
9.	Deputy Registrar (Protocol)	All matters relating to protocol.	Joint Registrar concerned
10.	Deputy Registrar(s) & Assistant Registrar(s)	Doing such works, performing such duties or discharging such functions as the Registrar General, with the approval of the Chief Justice, may assign to them.	Joint Registrar concerned

(iv) The norms set by it for the discharge of its function:

Since the primary function of the High Court is to dispense "Justice" to the litigants and others, as per mandate of the statute, so, priority is given to achieve this goal.

However, while discharging official works/functions by the employees and officers of the High Court of Jharkhand, the existing norms/the High Court of Jharkhand Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct and Appeal) Rules, 2003, notified in exercise of the powers conferred by Clause (2) of Article 229 of the Constitution of India/ and High Court of Jharkhand Rules, 2001 framed by the High Court in exercise of the powers conferred by Section 29 of the Bihar Reorganization Act, 2000(Act XXX of 2000).

The aforesaid Service Rules as well as High Court Rules are available in the official website of the High Court of Jharkhand.

(v) The rules, regulations, instructions, manuals and records, held by it or under its control or used by its employees for discharging its functions:-

Mainly following rules/instruction etc. are held by the High Court or under its control or followed by the officers and staff of the High Court of Jharkhand for discharging its function. Some of these are as follows:-

1. High Court of Jharkhand Rules (as amended from time to time).
2. The High Court of Jharkhand Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct and Appeal) Rules, 2003.
3. Jharkhand Superior Judicial Service (Recruitment, appointment and Condition of Service) Rules, 2001.
4. Jharkhand Judicial Service (Recruitment) Rules, 2004.
5. The Family Courts (High Court of Jharkhand) Rules, 2004.
6. The Jharkhand Hindu Marriage Registration Rules, 2002.
7. The High Court of Jharkhand Judges (Medical facilities) reimbursement Rules, 2004.
8. Guest House of High Court of Jharkhand Rules, 2001
9. High Court of Jharkhand Case Flow Management in the High Court Rules, 2006.
10. High Court of Jharkhand Case Flow Management in the Subordinate Courts Rules, 2006.
11. Civil Procedure alternative Dispute Resolution and Mediation Rules, 2006.
12. High Court of Jharkhand (Public Interest Litigation) Rules, 2010.

(vi) A statement of the categories of documents that are held by it or under its control

The following types of documents are held by the High Court of Jharkhand or are kept under its control:-

1. High Court of Jharkhand Rules (as amended from time to time)
2. The High Court of Jharkhand Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct and Appeal) Rules, 2003(as amended from time to time).
3. All the case records of different cases disposed and pending (as per Rules).
4. Annual Confidential Report and Gradation List of the Judicial/Gazetted Offices as well as employees.
5. Pension, GIS, GPF, Leave etc. of its employees.
6. Compassionate appointment.

7. High Court of Jharkhand (Right to Information) Rules, 2007.
8. Scheme for Appointment of arbitrators by the Chief Justice of the High Court of Jharkhand.
9. Civil Procedure Alternative Dispute Resolution and Mediation Rules, 2006.
10. High Court of Jharkhand Case Flow Management in the High Court Rules, 2006.
11. High Court of Jharkhand Case Flow Management in the Subordinate Courts Rules, 2006.
12. Guest House of High Court of Jharkhand Rules, 2001
13. The High Court of Jharkhand Judges (Medical facilities) reimbursement Rules, 2004.
14. High Court of Jharkhand (Public Interest Litigation) Rules, 2010.

(vii) The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof.

There is no arrangement for consultation with the members of the public in relation to the formulation of any policy or administration thereof.

(viii) A statement of the boards, councils, committees and other bodies consisting two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meeting are accessible for public.

There is no Board, Councils or other Bodies for the purpose of its advice pertaining to this Hon'ble High Court. However, following committees have been constituted as per order of the Hon'ble Chief Justice. But, these committees are not open to the public and the minutes of such meetings are not ordinarily accessible for public.

HIGH COURT OF JHARKHAND, RANCHI

NO. 815/CJS.

DATED, THE 14TH OF JUNE, 2021

In suppression of all earlier orders relating to the following Committees, considering the administrative requirements and for streamlining the various administrative supervisory works, these Committees are reconstituted as under with immediate effect:

01. Appointment/Promotion/Selection/ACP & Absorption Committee :-
- | | | |
|-------|---|----------|
| (i) | Hon'ble Mr. Justice Aparesh Kumar Singh | Chairman |
| (ii) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
| (iii) | Hon'ble Mr. Justice S.N. Prasad | Member |
02. Car Committee :-
- | | | |
|-------|---|----------|
| (i) | Hon'ble Mr. Justice S. Chandrashekhar | Chairman |
| (ii) | Hon'ble Mr. Justice Rongon Mukhopadhyay | Member |
| (iii) | Hon'ble Mr. Justice Rajesh Shankar | Member |
03. Building & Quarters Allotment Committee :-
- | | | |
|-------|---|----------|
| (i) | Hon'ble Mr. Justice S.N. Prasad | Chairman |
| (ii) | Hon'ble Mr. Justice Rongon Mukhopadhyay | Member |
| (iii) | Hon'ble Mr. Justice S.K. Dwivedi | Member |
04. New High Court Building Committee/Grievances/Settlement Committee for the Working of the High Court :-
- | | | |
|-------|--|----------|
| (i) | Hon'ble Mr. Justice Aparesh Kumar Singh | Chairman |
| (ii) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
| (iii) | Hon'ble Mr. Justice S.N. Prasad | Member |
| (iv) | Hon'ble Mr. Justice Dr. S.N. Pathak | Member |
| (v) | Hon'ble Mr. Justice Anil Kumar Choudhary | Member |
05. Committee for High Court Guest House & Judicial Officers Guest House :-
- | | | |
|-------|---------------------------------------|----------|
| (i) | Hon'ble Mr. Justice S. Chandrashekhar | Chairman |
| (ii) | Hon'ble Mr. Justice Ratnaker Bhengra | Member |
| (iii) | Hon'ble Mr. Justice Ananda Sen | Member |
06. Screening Committee :-
- | | | |
|-------|--|----------|
| (i) | Hon'ble Mr. Justice S. Chandrashekhar | Chairman |
| (ii) | Hon'ble Mr. Justice S.N. Prasad | Member |
| (iii) | Hon'ble Mr. Justice Anil Kumar Choudhary | Member |
07. State Level Mediation Monitoring Committee :-
- | | | |
|-------|---|----------|
| (i) | Hon'ble Mr. Justice S. Chandrashekhar | Chairman |
| (ii) | Hon'ble Mr. Justice Rajesh Shankar | Member |
| (iii) | Hon'ble Mrs. Justice Anubha Rawat Choudhary | Member |

08. State Level Committee for Monitoring Infrastructure of Subordinate Judiciary :-

(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Portfolio Judge
(ii)	Hon'ble Mr. Justice S. Chandrashekhar	Member
(iii)	Hon'ble Mr. Justice S.N. Prasad	Member
(iv)	Hon'ble Mr. Justice Rongon Mukhopadhyay	Member
(v)	Hon'ble Mr. Justice Ananda Sen	Member
(vi)	Registrar General	Member
(vii)	Law Secretary, State of Jharkhand	Member
(viii)	Secretary, Building Construction Department	Member

09. Committee for suggesting remedial measures for the betterment of the conditions of the Juvenile Homes and the inmates/to monitor hearing and disposal of cases on priority basis related to Women, Juvenile and Prevention of Corruption Act in pursuance of letter of Hon'ble Chief Justice of India dated 26th July, 2013 :-

(i)	Hon'ble Mr. Justice Dr. S.N. Pathak	Chairman
(ii)	Hon'ble Mrs. Justice Anubha Rawat Choudhary	Member
(iii)	Hon'ble Mr. Justice Deepak Roshan	Member

10. A.C.R. Committee :-

(i)	Hon'ble Mr. Justice S. Chandrashekhar	Chairman
(ii)	Hon'ble Mr. Justice S.N. Prasad	Member
(iii)	Hon'ble Mr. Justice Dr. S.N. Pathak	Member
(iv)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
(v)	Hon'ble Mr. Justice S.K. Dwivedi	Member

11. Committee to advise the NCMS Committee of Supreme Court of India :-

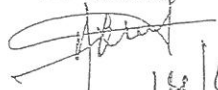
(i)	Hon'ble Mr. Justice S. Chandrashekhar	Chairman
(ii)	Hon'ble Mr. Justice S.N. Prasad	Member
(iii)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
(iv)	Principal Secretary, Department of Finance, State of Jharkhand	Member
(v)	Principal Secretary, Department of Personnel, Administrative Reforms & Raj Bhasha, State of Jharkhand	Member
(vi)	Principal Secretary, Department of Building Construction, State of Jharkhand	Member
(vii)	Registrar General	Member
(viii)	Law Secretary, State of Jharkhand	Member
(ix)	Director, Judicial Academy	Member
(x)	Central Project Coordinator	Member
(xi)	Sri Navneet Kumar, Judicial Commissioner, Ranchi from the cadre of Principal District Judge	Member

12. Arrears Committee to make recommendations for expeditious disposal of cases pending in the High Court of Jharkhand :-

(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice S. Chandrashekhar	Member
(iii)	Hon'ble Mr. Justice Rajesh Kumar	Member

13. Old Article including furniture disposal Committee :-
- | | | |
|------|---|----------|
| (i) | Hon'ble Mr. Justice S.N. Prasad | Chairman |
| (ii) | Hon'ble Mr. Justice Rongon Mukhopadhyay | Member |
14. High Level Committee (HLC) for monitoring pace, progress and implementation of the Centrally Sponsored Schemes (CSS) Projects :-
- | | | |
|-------|--|----------|
| (i) | Hon'ble The Chief Justice | Chairman |
| (ii) | Hon'ble The Portfolio Judge
(Hon'ble Mr. Justice Aparesh Kumar Singh) | Member |
| (iii) | Registrar General | Member |
| (iv) | Law Secretary | Member |
| (v) | Secretary, B.C.D. | Member |
15. Committee for Sensitization of Family Court Matters :-
- | | | |
|-------|---|----------|
| (i) | Hon'ble Mr. Justice S. Chandrashekhar | Chairman |
| (ii) | Hon'ble Mr. Justice Dr. S.N. Pathak | Member |
| (iii) | Hon'ble Mrs. Justice Anubha Rawat Choudhary | Member |
16. POCSO Committee :-
- | | | |
|-------|--|----------|
| (i) | Hon'ble Mr. Justice S.N. Prasad | Chairman |
| (ii) | Hon'ble Mr. Justice Anil Kumar Choudhary | Member |
| (iii) | Hon'ble Mr. Justice Kailash Prasad Deo | Member |
17. Committee that can periodically oversee the progress of the cases related with implementation of the provisions of the (Prohibition of sex selection) Act, 1994 and The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Rules, 1996 :-
- | | | |
|-------|---|----------|
| (i) | Hon'ble Mr. Justice R. Mukhopadhyay | Chairman |
| (ii) | Hon'ble Mrs. Justice Anubha Rawat Choudhary | Member |
| (iii) | Hon'ble Mr. Justice Kailash Prasad Deo | Member |

DATED, THE 14TH OF JUNE, 2021

BY ORDER,

(Akhil Kumar) 14/6/21

Registrar General I/c

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

No. 01.../Lib.

Ranchi, Dt. 27/07/2021

The Court has been pleased to re-constitute the "Committee of Library/ to prepare a complete scheme for establishing the Indian Law Reports Jharkhand Series Section in the High Court", comprising the members of:-

- I. Hon'ble Mr. Justice Rongon Mukhopadhyay, Chairman
- II. Hon'ble Mr. Justice Dr. S.N. Pathak
- iii. Hon'ble Mr. Justice Rajesh Kumar

By Order


Sd/-

Registrar General, I/c

104 40122
Memo No...../Lib.

Ranchi, Dt. 27/07/2021

Copy forwarded the Registrar General, Registrar (Establishment), PPS I/c to Hon'ble the Chief Justice, Sr. Secretary/ Secretary to Hon'ble Judges of the Court, Accounts Establishment, Court Officer, High Court of Jharkhand, for information and needful.


27/7/21
Registrar General, I/c

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. ___/2021/R&S

Ranchi, Dated 15th June, 2021

The Court has been pleased to re-constitute the High Court Rules Committee, comprising of :-

- (1) Hon'ble Mr. Justice Aparesh Kumar Singh, Chairman
- (2) Hon'ble Mr. Justice Sujit Narayan Prasad, Member
- (3) Hon'ble Mr. Justice Rajesh Shankar, Member
- (4) Hon'ble Mr. Justice A. K. Choudhary, Member
- (5) Hon'ble Mr. Justice S.K. Dwivedi, Member

By Order


Sd/-

Registrar General I/c.

Memo No. 15 /R&S

Ranchi, Dated: 15.06.2021

Copy forwarded to the Registrar General, Registrar (Establishment), Registrar (Vigilance), Registrar (Administration), Member Secretary, S.C.M.S., Joint Registrar (List & Computer)-cum-C.P.C.-I/c., All Joint Registrars, PPS I/c to Hon'ble the Chief Justice, Sr. Secretary / Secretary to Hon'ble Judges of the Court, All Deputy Registrars, All Assistant Registrars (Judicial & Non-Judicial), I/c PA Section, Court Master's Section, All Section Officers/ Section-In-charge, Court Officer, Oath Commissioner, Stamp Reporter, High Court of Jharkhand, Ranchi, for information and needful.


15/6/21
Registrar General I/c.

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER No. 205 /Accts.

DATED, THE 09TH OF JUNE, 2021

The Court has been pleased to re-constitute the Finance Committee in the High Court, comprising of:-

- (i) Hon'ble Mr. Justice Aparesh Kumar Singh, Chairman
- (ii) Hon'ble Mr. Justice S. N. Prasad, Member
- (iii) Hon'ble Mr. Justice Rongon Mukhopadhyay, Member

By Order

Sd/-

Registrar General-I/c

Memo No. 868 /Accts.

DATED, THE 09TH OF JUNE, 2021

Copy forwarded to the Registrar General/the Registrar (Estab.)/ the Registrar (Vigilance)/the Registrar (Admn.)/P.S. to Hon'ble the Chief Justice/the Member Secretary, SCMS,/ Joint Registrar (List & Computer)-cum-C.P.C.-I/c/All Joint Registrars (Judicial and Non-Judicial) including P.P.S.-I/c to Hon'ble the Chief Justice/All Deputy Registrars/I/c P.A. Section/Sr. Secretaries/Secretaries/Sr. P.A.s/P.A.s to Hon'ble Judges/All Assistant Registrars (Judicial & Non-Judicial)/Court Officer/All Section Officers/Section in-charge/Oath Commissioner/Stamp Reporter -----
--High Court of Jharkhand, Ranchi for information and necessary action.


Registrar General-I/c

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No...../S.C.M.S.

Dated, Ranchi the 07th June, 2021

The Court has been pleased to reconstitute the State Court Management System (SCMS) Committee with immediate effect comprising of:-

1. Hon'ble Mr. Justice Aparesh Kumar Singh :Chairman
2. Hon'ble Mr. Justice S. Chandrashekhar :Member
3. Hon'ble Mr. Justice Sujit Narayan Prasad : Member
4. Hon'ble Mr. Justice Anil Kumar Choudhary :Member

By Order

Sd/-

Registrar General I/c

Memo. No. ⁴⁶...../S.C.M.S.

Dated, Ranchi the 07th June, 2021

Copy forwarded to the Registrar General/ Registrar (Establishment)/ Registrar (Vigilance)/ Registrar (Administration)/ Member Secretary, SCMS/ Joint Registrar (List & Computer)-cum-C.P.C.-I/c/ All Joint Registrars (Judicial & Non Judicial)/ Sr. Sec-cum-P.P.S.-I/c to Hon'ble the Chief Justice/ All Deputy Registrars/ I/c P.A. Section/ Sr. Secretaries/ Secretaries/ Sr. P.As/P.As to Hon'ble Judges/ All Assistant Registrars (Judicial & Non Judicial)/ Court Officer/ All Section Officers/ Section In-charge/ Oath Commissioner/ Stamp Reporter, High Court of Jharkhand, Ranchi for information and needful.


7/6/21
Registrar General I/c

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER No. 191 /Accts.

DATED, THE 9th OF APRIL, 2021

The Court has been pleased to re-constitute the Computer Committee in the High Court, comprising of:-

- (i) Hon'ble Mr. Justice Aparesh Kumar Singh, Chairman
- (ii) Hon'ble Mr. Justice S. N. Prasad, Member
- (iii) Hon'ble Mr. Justice S. K. Dwivedi, Member

By Order

Sd/-

Registrar General

Memo No. 773 /Accts.

Dated 09/04/2021

Copy forwarded to the Registrar General/the Registrar (Estab.)/ the Registrar (Admn.)/P.S. to Hon'ble the Chief Justice/the Registrar (Vigilance)/the Member Secretary, SCMS./ Joint Registrar (List & Computer)-cum-C.P.C.-I/c/All Joint Registrars (Judicial and Non-Judicial)/Sr. Sec.-cum-P.P.S.-I/c to Hon'ble the Chief Justice/All Deputy Registrars/I/c P.A. Section/Sr. Secretaries/Secretaries/Sr. P.A.s/P.A.s to Hon'ble Judges/All Assistant Registrars (Judicial & Non-Judicial)/Court Officer/All Section Officers/Section in-charge/Oath Commissioner/Stamp Reporter -----High Court of Jharkhand, Ranchi for information and necessary action.


9.4.21
Registrar General

. o/c

HIGH COURT OF JHARKHAND : RANCHI.

Office Order No. 107 /Accts.

Dated : 09.02.21

The Court has been pleased to reconstitute the Security Committee which was earlier constituted vide Office Order No. 639/Accts. Dated 14.12.2016 in the administrative side of the Court in light of the W.P. (PIL) No. 6882 of 2016. The Committee has been reconstituted as follows:


1. Hon'ble Mr. Justice Aparesh Kumar Singh, Chairman.
2. Hon'ble Mr. Justice Sujit Narayan Prasad, Member.
3. Hon'ble Mr. Justice Anil Kumar Choudhary, Member.

Sd/- Ambuj Nath
Registrar General

Memo No. 295 /Accts.

Dated 09.02.21

Copy forwarded to the Secretary to Hon'ble Mr. Justice Aparesh Kumar Singh/
Secretary to Hon'ble Mr. Justice Sujit Narayan Prasad/ Secretary to Hon'ble Mr. Justice Anil
Kumar Choudhary for information and to place the same before Their Lordship's for kind
perusal.


9.2.21
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER NO. 192 /Accts.

DATED, THE 9th OF APRIL, 2021

The Court has been pleased to re-constitute the Artificial Intelligence Committee in the High Court of Jharkhand comprising of:-

- (i) Hon'ble Mr. Justice Aparesh Kumar Singh, Chairman
- (ii) Hon'ble Mr. Justice S. N. Prasad, Member
- (iii) Hon'ble Mr. Justice Rajesh Shankar, Member
- (iv) Hon'ble Mr. Justice S. K. Dwivedi, Member

By Order
Sd/-
Registrar General

Memo No. 774 /Accts.

Dated 09/04/2021

Copy forwarded to the Registrar General/the Registrar (Estab.)/ the Registrar (Admn.)/P.S. to Hon'ble the Chief Justice/the Registrar (Vigilance)/the Member Secretary, SCMS,/ Joint Registrar (List & Computer)-cum-C.P.C.-I/c/All Joint Registrars (Judicial and Non-Judicial)/Sr. Sec.-cum-P.P.S.-I/c to Hon'ble the Chief Justice/All Deputy Registrars/I/c P.A. Section/Sr. Secretaries/Secretaries/Sr. P.A.s/P.A.s to Hon'ble Judges/All Assistant Registrars (Judicial & Non-Judicial)/Court Officer/All Section Officers/Section in-charge/Oath Commissioner/Stamp Reporter -----High Court of Jharkhand, Ranchi for information and necessary action.


9.4.21
Registrar General

VARIOUS COMMITTEES OF THE COURT (updated till 28.09.2021)

1. Standing Committee		
(i)	Hon'ble the Chief Justice	Chairman
(ii)	Hon'ble Mr. Justice Aparesh Kumar Singh	Member
(iii)	Hon'ble Mr. Justice S. Chandrashekhhar	Member
(iv)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(v)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
2. Appointment/Promotion/Selection/ACP & Absorption Committee		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice S. Chandrashekhhar	Member
(iii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
3. Steering Committee of the e-committee of Supreme Court of India/ Committee for Computerization/Digitization in High Court		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iii)	Hon'ble Mr. Justice Ananda Sen	Member
(iv)	Hon'ble Mr. Justice S. K. Dwivedi	Member
4. Committee of Library to Prepare a Complete Scheme for establishing the Indian Law Reports Jharkhand Series Section in the High Court		
(i)	Hon'ble Mr. Justice Rongon Mukhopadhyay	Chairman
(ii)	Hon'ble Mr. Justice Dr. Shiva Nand Pathak	Member
(iii)	Hon'ble Mr. Justice Rajesh Kumar	Member
5. Car Committee		
(i)	Hon'ble Mr. Justice S. Chandrashekhhar	Chairman
(ii)	Hon'ble Mr. Justice Rongon Mukhopadhyay	Member
(iii)	Hon'ble Mr. Justice Rajesh Shankar	Member
6. Finance Committee/ Committee to Ensure Safety Measures		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iii)	Hon'ble Mr. Justice Rongon Mukhopadhyay	Member
7. High Court Rules Committee		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iii)	Hon'ble Mr. Justice Rajesh Shankar	Member
(iv)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
(v)	Hon'ble Mr. Justice S. K. Dwivedi	Member
8. Building & Quarters Allotment Committee		
(i)	Hon'ble Mr. Justice Sujit Narayan Prasad	Chairman
(ii)	Hon'ble Mr. Justice Rongon Mukhopadhyay	Member
(iii)	Hon'ble Mr. Justice S. K. Dwivedi	Member
9. New High Court Building Committee/Grievances/Settlement Committee for the Working of the High Court*		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice S. Chandrashekhhar	Member
(iii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iv)	Hon'ble Mr. Justice Dr. S. N. Pathak	Member
(v)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
10. Committee for High Court Guest House & Judicial Officers Guest House		
(i)	Hon'ble Mr. Justice S. Chandrashekhhar	Chairman
(ii)	Hon'ble Mr. Justice Ratnaker Bhengra	Member
(iii)	Hon'ble Mr. Justice Ananda Sen	Member
11. Committee that can Periodically oversee the progress of the cases related with implementation of the provisions of the (Prohibition of sex selection) Act, 1994 and the pre-conception and pre- natal Diagnostic Techniques (Prohibition of Sex Selection) Rules, 1996		
(i)	Hon'ble Mr. Justice R Mukhopadhyay	Chairman
(ii)	Hon'ble Mrs. Justice Anubha Rawat Choudhary	Member
(iii)	Hon'ble Mr. Justice Kailash Prasad Deo	Member
12. Advocates Grievance Redressal Committee		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice S Chandrashekhhar	Member
13. Old Article including Furniture Disposal Committee		
(i)	Hon'ble Mr. Justice Sujit Narayan Prasad	Chairman
(ii)	Hon'ble Mr. Justice Rongon Mukhopadhyay	Member
14. High Level Committee (HLC) for Monitoring Pace, Progress and Implementation of the Centrally Sponsored Schemes (CSS) Projects		
(i)	Hon'ble The Chief Justice	Chairman
(ii)	Hon'ble Mr. Aparesh Kumar Singh	Portfolio Judge (Member)
(iii)	Registrar General	Member
(iv)	Law Secretary, State of Jharkhand	Member
(v)	Secretary, B.C.D.	Member
15. Screening Committee		
(i)	Hon'ble Mr. Justice S. Chandrashekhhar	Chairman
(ii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iii)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
16. State Level Mediation Monitoring Committee*		
(i)	Hon'ble Mr. Justice S. Chandrashekhhar	Chairman
(ii)	Hon'ble Mr. Justice Rajesh Shankar	Member
(iii)	Hon'ble Mrs. Justice Anubha Rawat Choudhary	Member
17. State Level Committee for Monitoring Infrastructure of Subordinate Judiciary		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Portfolio Judge
(ii)	Hon'ble Mr. Justice S. Chandrashekhhar	Member
(iii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iv)	Hon'ble Mr. Justice Rongon Mukhopadhyay	Member
(v)	Hon'ble Mr. Justice Ananda Sen	Member
(vi)	Registrar General	Member
(vii)	Law Secretary, State of Jharkhand	Member
(viii)	Secretary, Building Constn. Deptt.	Member
18. Committee for suggesting remedial measures for the betterment of the conditions of the Juvenile Homes and the inmates/to monitor hearing and disposal of cases on priority basis related to Women, Juvenile and Prevention of Corruption Act in pursuance of letter of Hon'ble Chief Justice of India dated 26th July, 2013		
(i)	Hon'ble Mr. Justice Dr. Shiva Nand Pathak	Chairman
(ii)	Hon'ble Mrs. Justice Anubha Rawat choudhary	Member
(iii)	Hon'ble Mr. Justice Deepak Roshan	Member
19. A.C.R. Committee		
(i)	Hon'ble Mr. Justice S. Chandrashekhhar	Chairman
(ii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iii)	Hon'ble Mr. Justice Dr. Shiva Nand Pathak	Member
(iv)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
(v)	Hon'ble Mr. Justice S.K. Dwivedi	Member
20. Committee to advise the NCMS Committee of Supreme Court of India*		
(i)	Hon'ble Mr. Justice S. Chandrashekhhar	Chairman
(ii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iii)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
(iv)	Principal Secretary, Department of Finance, State of Jharkhand	Member
(v)	Principal Secretary, Department of Personnel, Administrative Reforms & Raj Bhasa, State of Jharkhand	Member
(vi)	Principal Secretary, Department of Building Construction, State of Jharkhand	Member
(vii)	Registrar General	Member
(viii)	Law Secretary, State of Jharkhand	Member
(ix)	Director, Judicial Academy	Member
(x)	Central Project Coordinator	Member
(xi)	Shri Navneet Kumar, Judicial Commissioner, Ranchi from the cadre of Pr. Distt Judge	Member
21. State Court Management System Committee		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice S. Chandrashekhhar	Member
(iii)	Hon'ble Mr. Justice Sujit Narayan Prasad	Member
(iv)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
22. Pocso Committee		
(i)	Hon'ble Mr. Justice Sujit Narayan Prasad	Chairman
(ii)	Hon'ble Mr. Justice Anil Kumar Choudhary	Member
(iii)	Hon'ble Mr. Justice Kailash Prasad Deo	Member
23. Arrears Committee to make recommendations for expeditious disposal of cases pending in the High Court of Jharkhand		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice S. Chandrashekhhar	Member
(iii)	Hon'ble Mr. Justice Rajesh Kumar	Member
24. Sports Committee		
(i)	Hon'ble Mr. Justice Aparesh Kumar Singh	Chairman
(ii)	Hon'ble Mr. Justice Rongon Mukhopadhyay	Member
(iii)	Hon'ble Mr. Justice Ratnaker Bhengra	Member
(iv)	Hon'ble Mr. Justice Ananda Sen	Member
25. Committee for Sensitization of Family Court Matters		
(i)	Hon'ble Mr. Justice S. Chandrashekhhar	Chairman
(ii)	Hon'ble Mr. Justice Dr. Shiva Nand Pathak	Member
(iii)	Hon'ble Mrs. Justice Anubha Rawat Choudhary	Member

(IX)

Sl. No	Name of the Officer with Designation	EPABX Extn.	Telephone Numbers		
			Office	Fax / Mobile	Residence
REGISTRAR GENERAL & OFFICERS OF THE RANK OF PRINCIPAL DISTRICT & SESSIONS JUDGE					
1.	Sri Gautam Kumar Choudhary Registrar General	116 123 (O)	2481449	2481116 (F) 9431115615 (M) 7070992015 (M)	
2.	Sri Akhil Kumar Registrar (Establishment)	124	2481175	9431101468 (M) 7070992016 (M)	2960632
3.	Sri Brajesh Kumar Gautam Registrar (Vigilance)	118	2481472	9471738128 (M) 7070991197 (M)	2960633
4.	Sri Sunil Kumar Singh Registrar (Administration)	117	2482672	9431101467 (M)	
5.	Sri Rajeev Kumar Sinha Central Project Co-ordinator	222		9431707255 (M)	
6.	Sri Sanjay Kumar No.I Member Secretary, SCMS Committee	119	2480032	9471590269 (M)	
7.	Sr Kaushal Kishore Jha No-2 Joint Registrar (Establishment)	223		9431706850(M) 7070992019(M)	
JOINT REGISTRARS & OFFICER OF THE RANK OF DISTRICT JUDGE					
8.	Sri Ravi Ranjan Principal Secretary to Hon'ble the Chief Justice.	315		9123410033 (M)	
9.	Sri Sanjeev Kumar Das Joint Registrar (List & Computer)	145		7070991198 (M) 9431101469 (M)	2960635
10.	Sri Sanjay Kumar Singh No-2 Joint Registrar (Judicial)	121 (O) 139		2480488 (F) 9431106597 (M) 7070992020 (M)	
11.	Sri Debashish Mohapatra Joint Registrar (Vigilance)	145		9431706852 (M)	
DEPUTY REGISTRAR (PROTOCOL)					
12.	Sri Manoj Kumar Sharma, Deputy Registrar (Protocol)	223	2481380 (F)	9431115617 (M) 7070992017 (M)	
DEPUTY REGISTRARS (NON-JUDICIAL SIDE)					
1	Sri Ratan Sharan, Deputy Registrar-I	209		9431590267 (M)	
2	Sri Rinku Kumar Sinha, Deputy Registrar-II	128		9431590268 (M)	
3	Sri Raman Bihari Swaroopa, Deputy Registrar-III	128		9431706862 (M)	
4	Sri Devdutta Sharma, Deputy Registrar-IV	147		9431706863 (M)	
5	Sri Mukund Kumar Verma, Deputy Registrar-V	129		9431706864 (M)	
SENIOR SECRETARIES					
6	Sri Gopal Jha, Senior Secretary-cum-PPS I/c to Hon'ble the Chief Justice	120	2482095	9431706858 (M)	
7	Sri Arun Kumar Verma, Senior Secretary	147	-----	9431706859 (M)	
ASSISTANT REGISTRAR (JUDICIAL)					
1.	Sri Shivendu Dwivedi, Assistant Registrar (Judicial)-I	122	-----	8987788438 (M)	
2.	Ms. Tanvee, Assistant Registrar (Judicial) -II	122	-----	7070992022 (M)	

CHIEF JUSTICE'S SECRETARIAT

1.	Sri Ravi Ranjan Principal Secretary to Hon'ble the Chief Justice.	315		9123410033 (M)	
2.	Sri Gopal Jha , Senior Secretary-cum-PPS I/C to Hon'ble the Chief Justice	120	2482095 2481115 (F)	9431115618 (M) 9431706858 (M)	
3.	Sri Mithilesh Kumar , Assistant Registrar (Protocol) Cum-O.S.D to Hon'ble the Chief Justice	141	-----	9431706846 (M) 7070992024 (M)	2960638
4.	Sri Kumar Rajesh Ranjan , Section Officer	120	2482095	9431359199 (M)	
5.	Sri Bikash Kumar Tripathy , Section Officer	120	2482095	9939123530 (M)	

PROTOCOL SECTION

1.	Sri Manoj Kumar Sharma , Deputy Registrar (Protocol)	223	2481380 (F)	9431115617 (M) 7070992017 (M)	2960637
2.	Sri Mithilesh Kumar , Assistant Registrar (Protocol) Cum-O.S.D to Hon'ble the Chief Justice	141	-----	9431706846 (M) 7070992024 (M)	2960638
3.	Sri Anunay Kumar , Section Officer	142	-----	9934466441 (M)	
4.	Sri Amrit Kumar Srivastava , Assistant	142	-----	7065530667 (M)	
5.	Sri Subodh Kant , Assistant	142	-----	9334301099 (M) 7903445757 (M)	
6.	Sri Chandan Kumar , Typist	142	-----	9122527888 (M) 9431104022 (M)	

COURT OFFICE

1.	Sri Sanjeev Kumar Jha Assistant Registrar-cum-Court Officer	318	-----	9431706866 (M) 9123410059 (M) 7070992025 (M)	
2.	Sri Sadat Akhtar , Section Officer	143	-----	8210799924 (M)	
3.	Sri Kundan Kumar Sinha , Assistant	143	-----	9470563524 (M) 8541913841 (M)	
4.	Sri Nitin Mohan Lal , Assistant	143	-----	7992266426 (M)	
5.	Sri Krishna Reddy , Assistant	143	-----	9570217273 (M)	
6.	Smt. Ebha Kumari , Assistant	143	-----	8987661813 (M)	

ASSISTANT COURT OFFICERS

1.	Sri Rohit Sinha , Assistant (working as Assistant Court Officer) at C.J. Residence Kanke Road, Ranchi		-----	8825384973 (M) 8797762719 (M)	
2.	Sri Amit Kumar Pandey , Assistant (working as Assistant Court Officer)	143	-----	8252401325 (M) 7004085189 (M)	
3.	Sri Anuj Kumar Tiwari , Assistant Court Officer	143	-----	8210802607 (M)	
4.	Sri Tarish Akhter Faizan , Assistant (working as Assistant Court Officer)	143	-----	7004082846 (M) 9570086974 (M)	
5.	Sri Rajat Kanti Satpati , Assistant (working as Assistant Court Officer)	143	-----	7541074648 (M) 7903691908 (M)	

ASSISTANT REGISTRAR (NON-JUDICIAL SIDE)

Sl. No.	NAME	EXTN.	OFFICE	CONTACT	RESIDENCE
1	Sri Mithilesh Kumar, Assistant Registrar, OSD, C.J. Secretariat & Protocol		-----	9431706846 (M) 7070992024 (M)	2960638
2	Sri Sushil Kumar Mishra, Assistant Registrar-I		-----	9431104522 (M)	
3	Sri Santosh Kumar Agrawal, Assistant Registrar-II		-----	9431106598 (M)	
4	Sri Ratan Kumar, Assistant Registrar-III		-----	8987788417 (M)	
5	Sri Jitendra Jha No.1, Assistant Registrar-IV		-----	8987788419 (M)	
6	Sri Srikant, Assistant Registrar-V		-----	8987788420 (M)	
7	Sri Mithilesh Kr. Choudhary, Assistant Registrar-VI		-----	9431706845 (M)	
8	Sri Rajeeva Kr. Singh, Assistant Registrar-VII		-----	8987788421 (M)	
9	Sri Sumit Mitra, Assistant Registrar-VIII		-----	8987788422 (M)	
10	Sri Rajesh Kumar, Assistant Registrar-IX		-----	8987788423 (M)	
11	Sri Budhanath Baitha, Assistant Registrar-X		-----	8987788425 (M)	
12	Sri Manindra Kumar Pandey, Assistant Registrar-XI		-----	8987788426 (M)	
13	Sri Dhananjay Kumar Shashi, Assistant Registrar-XII		-----	8987788427 (M)	
14	Sri Kamlesh Kumar Sinha, Assistant Registrar-XIII		-----	8987788430 (M)	
15	Sri Sudarshan Aind, Assistant Registrar-XIV		-----	8987788431 (M)	
16	Sri Braj Kishore Prasad, Assistant Registrar-XV		-----	8987788432 (M)	
17	Sri Sudhir Prasad, Assistant Registrar-XVI		-----	8987788433 (M)	
18	Sri Tej Pratap Shukla, Assistant Registrar-XVII		-----	8987788434 (M)	
19	Sri Indrajeet Kr. Sinha, Assistant Registrar-XVIII		-----	8987788435 (M)	
20	Sri Santosh Kumar No.1, Assistant Registrar-XIX		-----	8987788436 (M)	
21	Sri Pramod Kumar Ojha, Assistant Registrar-XX		-----	8987788437 (M)	
22	Sri Dilip Kumar Verma, Assistant Registrar-XXI			9123410027 (M)	
23	Sri Piyush Kanti Bhattacharya, Assistant Registrar-XXII			9123410028 (M)	
24	Sri Jagat Pal Sahu, Assistant Registrar-XXIII			9123410029 (M)	
25	Sri Damodar Dutta, Assistant Registrar-XXIV			9123410030 (M)	
26	Sri Harindra Prasad Sahu, Assistant Registrar-XXV			9123410031 (M)	
27	Sri Syed Kalimuddin, Assistant Registrar-XXVI			9123410032 (M)	
28	Sri Ram Pravesh Singh, Assistant Registrar-XXVII			9123410034 (M)	
29	Sri Ajay Kumar Singh, Assistant Registrar-XXVIII			9123410035 (M)	
30	Sri Ashish Kumar Singh, Assistant Registrar-XXIX			9123410036 (M)	
31	Sri Amar Nath Bhagat, Assistant Registrar-XXX			9123410037 (M)	
32	Sri Bhavendra Jha, Assistant Registrar-XXXI			9123410038 (M)	
33	Sri Binod Ranjan, Assistant Registrar-XXXII			9123410039 (M)	
34	Sri Sandeep Sharan, Assistant Registrar-XXXIII			9123410040 (M)	
35	Sri Bikash Kumar Bhakat, Assistant Registrar-XXXIV			9123410041 (M)	
36	Sri Rajnish Bhardwaj, Assistant Registrar-XXXV			9123410042 (M)	
37	Smt. Jayati Sinha, Assistant Registrar-XXXVI			9123410043 (M)	
38	Sri Binay Kumar, Assistant Registrar-XXXVII			9123410044 (M)	
39	Sri Jacob Samuel, Assistant Registrar-XXXVIII			9123410045 (M)	
40	Sri Sanjay Kumar No.1, Assistant Registrar-XXXIX			9123410046 (M)	
41	Sri Ajit Kumar Mishra, Assistant Registrar-XL			9123410047 (M)	
42	Sri Sachin Sahay, Assistant Registrar-XLI			9123410048 (M)	
43	Smt. Rupa Xalxo, Assistant Registrar-XLII			9123410049 (M)	
44	Md. Fahimuddin Ahmed, Assistant Registrar-XLIII			9123410050 (M)	
45	Sri Sanjeev Kumar, Assistant Registrar-XLIV			9123410051 (M)	
46	Sri Kumar Rajesh, Assistant Registrar-XLV			9123410052 (M)	
47	Sri Ashok Kumar, Assistant Registrar-XLVI			9123410053 (M)	
48	Sri Satish Kumar, Assistant Registrar-XLVII			9123410054 (M)	
49	Sri Abinash Kumar, Assistant Registrar-XLVIII			9123410055 (M)	
50	Sri Emmanuel Praveen Minz, Assistant Registrar-XLIX			9123410056 (M)	
51	Sri Mukunda Pandit, Assistant Registrar-L			7070992023 (M)	
52	Sri Pawan Kumar Deo, Assistant Registrar-LI			9123410057 (M)	
53	Sri Dhiraj Kumar, Assistant Registrar-LII			9123410058 (M)	
54	Sri Sanjeev Kumar Jha, Assistant Registrar-LIII			9123410059 (M)	
55	Sri Kamdev Paswan, Assistant Registrar-LIV			9123410060 (M)	
56	Sri Shashi Bhushan, Assistant Registrar-LV			9123410061 (M)	
57	Sri Ravish Roshan, Assistant Registrar-LVI			9123410062 (M)	

Mobile	Name of Officer concerned
94317-06858	Sri Gopal Jha, Sr. Secretary
94317-06859	Sri A.K. Verma, Sr. Secretary

94311-06494	Sri Satish Kumar, Secretary
94311-06495	Sri Rakesh Kumar, Secretary
94311-06496	Sri L. Aditya Kumar, Secretary
94311-06497	Sri Manoj Kumar, Secretary
94311-06498	Sri Akhouri Prashant Kumar, Secretary

9123410063	Sri Jitendra Kumar, Secretary
9123410064	Sri Anurudh Singh, Secretary
9123410065	Sri Sarda Nand Kumar, Secretary
9123462770	Sri Virendra Kumar, Secretary
9123462771	Sri Sanjay Kumar, Secretary
9123462772	Sri Ravi Kiran Singh, Secretary
9123462773	Sri Sandeep Kumar, Secretary
9123462774	Sri Ajay Kumar Singh, Secretary
94317-06843	Sri Birendra Kumar Sinha, Secretary
7463888501	Sri Ranjeet Kumar, Secretary
7463888502	Sri Raghubansh Kumar, Secretary
7463888501	Sri Bhaskar Sinha, Secretary
7463888504	Sri Rajeev Chourasia, Secretary
7463888505	Sri Ajay Kumar Tiwari, Secretary
7463888506	Smt Sanchita Mukherjee, Secretary

COURT MASTERS

Sl. No.	Name of officers	Mobile Number
1	Sri Phul Kumar Tiwari, Court Master	9123410003
2	Sri Neelendu Sharan, Court Master	9123410004
3	Sri Deepak Kumar No.1, Court Master	9123410005
4	Sri Anand Kumar, Court Master	9123410006
5	Sri Ratnesh Krishna, Court Master	9123410007
6	Sri Ram Achal Choudhary, Court Master	9123410010
7	Sri Deep Ranjan Kumar, Court Master	9123410012
8	Sri Santosh Barha, Court Master	9123410013
9	Sri Prahlad Singh, Court Master	9123410014
10	Sri Surya Deo Kumar, Court Master	9123410015
11	Sri Pankaj kumar No.1, Court Master	9123410016
12	Sri Raushan Kumar, Court Master	9123410017
13	Sri Chandan Kumar, Court Master	9123410018
14	Sri Niraj Kumar, Court Master	9123410019
15	Sri Anuj Kumar Gupta, Court Master	9123410020
16	Sri Jayant Prakash Rao, Court Master	9123410021
17	Sri Priya Ranjan Singh, Court Master	9123410023
18	Sri Bikas Kumar Sinha, Court Master	9123410025
19	Sri Krishna Murari Tiwari, Court Master	9431706849

(X) The monthly remuneration received by Members of Registry (Judicial Officers) of this Court as per scale of pay admissible as per their respective cadre

<u>Sl. No.</u>	<u>Post</u>	<u>Level</u>	<u>Scale of Pay</u>
1.	Registrar General	15	182200-224100
2.	Registrar (Establishment)	14	144200-218200
3.	Registrar (Administration)	13 A	131100-216600
4.	Registrar (Vigilance)	13 A	131100-216600
5.	P.S. to Hon'ble the C.J.	13 A	131100-216600
6.	Member Secretary, S.C.M.S.	13 A	131100-216600
7.	Central Project Coordinator, e-Court	13 A	131100-216600
8.	Joint Registrar (Judicial)	13 A	131100-216600
9.	Joint Registrar (Establishment)	13 A	131100-216600
10.	Joint Registrar (List & Computer)	13 A	131100-216600
11.	Joint Registrar (Vigilance)	13 A	131100-216600
12.	Deputy Registrar (Protocol)	12	78800-209200
13.	Assistant Registrar (Judicial)	10	56100-177500

पत्रांक : 11/07 (वे०अ०)-05/2018 220/वि

झारखण्ड सरकार
योजना-सह-वित्त विभाग
(वित्त प्रभाग)

संकी, दिनांक 20.04.18

संकल्प

विषय : राज्य के न्यायिक पदाधिकारियों का सप्तन केन्द्रीय वेतन पुनरीक्षण के परिप्रेक्ष्य में अंतरिम लाभ देने हेतु वेतन पुनरीक्षण के सन्व्यय में।

माननीय सर्वोच्च न्यायालय द्वारा W.P.(C) No. 643/2015 में दिनांक 09.05.2017 को आदेश पारित करते हुए न्यायिक पदाधिकारियों के वेतन एवं अन्य शर्तों के संबंध में अनुशांसा किये जाने हेतु माननीय न्यायाधीश पी० वेंकटरमा रेड्डी की अध्यक्षता में एक समिति का गठन किया गया है। उक्त समिति द्वारा न्यायिक पदाधिकारियों को दिये जाने वाले वेतन एवं अन्य सुविधाओं के संबंध में 18 नद्वीनों के अंतराल में प्रतिवेदन समर्पित किया जाना है।

2. इसी बीच Member Secretary, Second National Judicial Pay Commission द्वारा मुख्य सचिव, झारखण्ड को संबोधित पत्र में इस बात का उल्लेख किया गया है कि न्यायिक पदाधिकारियों हेतु अनुशांसा किये जाने के लिए गठित समिति द्वारा अंतिम प्रतिवेदन तैयार किये जाने में उम्मीद से ज्यादा समय लग रहा है। अतएव समिति का यह प्रस्ताव है कि राज्य सरकार द्वारा इस बिन्दु पर विचार किया जाय कि न्यायिक पदाधिकारियों हेतु औपबधिक रूप में वेतन/पेंशन का पुनरीक्षण किया जाय एवं इस संबंध में यदि राज्य सरकार कोई राय/विचार रखती है तो दिनांक 15.02.2018 तक समिति को अवगत करा दिया जाय। इसी क्रम में अंतरिम राहत के रूप में विभिन्न राज्यों यथा छत्तीसगढ़, नई दिल्ली, हरियाणा एवं असम द्वारा न्यायिक पदाधिकारियों को देय वेतन का पुनरीक्षण किया गया है।

3. Shetty Commission एवं Padmanabhan Commission द्वारा की गयी अनुशांसाओं के आधार पर राज्य के न्यायिक पदाधिकारियों का वेतन पुनरीक्षण योजना-सह-वित्त विभाग (वित्त प्रभाग) के संकल्प सं० 1990/Fin. दिनांक 29.06.2010 द्वारा वेतन पुनरीक्षण लागू किया गया है। पूर्व संकल्प सं० 3163 दिनांक 25.08.2017 द्वारा इसे संशोधित किया गया।

4. छत्तीसगढ़ सरकार द्वारा न्यायिक पदाधिकारियों हेतु स्वीकृत वेतनमान का छठा वेतन पुनरीक्षण के परिप्रेक्ष्य में राज्य कर्मियों/पदाधिकारियों हेतु स्वीकृत वेतनमान/ग्रेड

Signature

के अन्तर्गत प्रतिस्थानी छटा वेतनमान एवं ग्रेड पे को आधार मानते हुए केंद्रीय 7th Pay Matrix के आलोक में वेतन का पुनरीक्षण स्वीकृत किया गया है।

5. अतः सन्धक विचारोपरान्त राज्य सरकार ने निर्णय लिया है कि योजना-सह-वित्त विभाग (वित्त प्रभाग), झारखण्ड के संकल्प सं० 3163/Fin. दिनांक 25.09.2017 द्वारा राज्य के न्यायिक पदाधिकारियों हेतु स्वीकृत किये गये वेतनमान, जो निम्न तालिका के कॉलम 3 में उल्लेखित है, को इसी तालिका के कॉलम 5 में अंकित वेतनमान में औपबधिक रूप से दिनांक 01.01.2016 के प्रभाव से पुनरीक्षित किया जाय :-

Sr. No.	Designation	Existing Pay Scales as per (Retd.) Justice E. Padmanabhan Committee Report (Rs.)	7 th CPC Revised Corresponding Pay Matrix and Pay Level	
			Matrix	Pay Level (Rs.)
1	2	3	4	5
1	Civil Judge (Junior Division) (Entry Scale)	27700-700-39090-920-40450-1080-44770	10	56100-177500
2	Civil Judge (Junior Division) 1 st Stage ACP Scale	39090-920-40450-1080-45850	11	67760-208700
3	Civil Judge (Junior Division) 2 nd Stage ACP Scale	39530-920-40450-1080-49090-1230-54010	12	78800-209200
4	Civil Judge (Senior Division) (Entry Scale)	39530-920-40450-1080-49090-1230-54010	12	78800-209200
5	Civil Judge (Senior Division) 1 st Stage ACP Scale	43690-1080-49090-1230-56470	13	118500-214100
6	Civil Judge (Senior Division) 2 nd Stage ACP Scale	51550-1230-58930-1380-63070	13A	131100-216600
7	District Judge (Entry Scale)	51550-1230-58930-1380-63070	13A	131100-216600
8	District Judge (Selection Grade)	57700-1230-58930-1380-67210-1540-70290	14	144200-218200
9	District Judge (Super Time Scale)	70290-1540-76450	15	182200-224100

6. राज्य के न्यायिक पदाधिकारियों को इस औपबधिक वेतन पुनरीक्षण का लाभ निम्न शर्तों के साथ स्वीकृत करने का निर्णय लिया गया :-

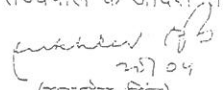
(क) मौजूदा वेतन संरचना में अनुमान्य भत्तों का भुगतान वैसे जारी रहेगा, जैसे कि वेतन का औपबधिक पुनरीक्षण दिनांक 01.01.2016 के प्रभाव से नहीं किया गया था।

[Handwritten Signature]

- (ख) संशोधित वेतनमान में वेतन का निर्धारण व्यय विभाग, वित्त मंत्रालय, भारत सरकार के अधिसूचना संख्या GSR 721 (E) दिनांक 25.07.2016 के नियम 7 में निहित प्रावधानों के अनुसार किया जाएगा, जिसका प्रकाशन भारत का राजपत्र (असाधारण) भाग-11 धारा-3 उप-अनुभाग-(i) दिनांक 25.07.2016 में किया गया है।
- (ग) इस औपबंधिक वेतन पुनरीक्षण के फलस्वरूप निर्धारित वेतन के बकाया राशि का भुगतान दो वित्तीय वर्ष यथा: वित्तीय वर्ष 2018-19 एवं 2019-20 में दो बराबर किस्तों में किया जायेगा।
- (घ) रेज़ुल्ट कमीशन की अनुशंसा के अनुरूप न्यायिक सेवा के अधिकारियों का वेतन पुनरीक्षण होने की स्थिति में इस औपबंधिक वेतन पुनरीक्षण के फलस्वरूप हुए अतिरिक्त वेतन भुगतान का रचनायोजन कर लिया जायेगा।

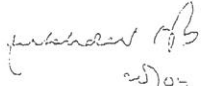
7. प्रस्ताव पर मंत्रिपरिषद् की स्वीकृति वित्त विभागीय संलेख ज्ञापक 624/वि० दिनांक 21.03.2018 के क्रम में दिनांक 21.03.2018 की बैठक के मद सं० 09 में दी गई है।

आदेश :- आदेश दिया जाता है कि इस संकल्प को झारखंड राजपत्र के असाधारण अंक में प्रकाशित किया जाय तथा इसकी प्रतियाँ महालेखाकार (लेखा एवं हकदारी), झारखंड, राँची/सभी विभाग एवं विभागाध्यक्ष को प्रेषित किया जाय।

झारखण्ड राज्यपाल के आदेश में,

 25/04
 (सुखदेव सिंह)
 अपर मुख्य सचिव।

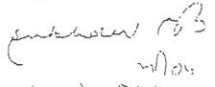
ज्ञापक : 11/07 (वे०आ०)-05/2018... 220/वि०

प्रतिलिपि : सहायक अधीक्षक, राजकीय मुद्रणालय, डोरंडा, राँची को e-गजट के रूप में राजपत्र असाधारण अंक में प्रकाशन करने हेतु प्रेषित। राँची, दिनांक 20.4.18


 25/04
 (सुखदेव सिंह)

ज्ञापक : 11/07 (वे०आ०)-05/2018... 220/वि०

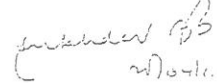
प्रतिलिपि : महालेखाकार (ले० एवं हक०), झारखंड, राँची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। राँची, दिनांक 20.4.18


 25/04
 (सुखदेव सिंह)

ज्ञापक : 11/07 (वे०आ०)-05/2019... 20/11/20

राँची, दिनांक 20/11/20

प्रतिनिधि : माननीया राज्यपाल के सचिव/मुख्य सचिव के प्रधान आभ्युक्त/राज्य सरकार के सभी विभागों/सभी विभागाध्यक्षों/निबंधक, झारखंड उच्च न्यायालय/सभी जपायुक्त/कोषागार पदाधिकारी, प्रोजेक्ट भवन, धुर्वा, राँची/नेपाल हाउस, राँची/पी०एम०सू० कोषांग के सहयुक्त प्रोग्रामर, को विभागीय Website पर upload करने हेतु भूतनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।


20/11/20
(सुरेशदेव सिंह)

Pay Scales - Pre-revised and Revised for all Category of employees of this court

Sl. No.	Designation	Pay Scale (6 th CPC)	Pay Scale (7 th CPC)
1.	Joint Registrar (Non-Judicial)	Rs. 37400 - 67000/- GP - 8700/-	Level 13
2.	Deputy Registrar(Non-Judicial)	Rs. 15600 – 39100/- GP - 7600/-	Level 12
3.	Deputy Registrar-cum-PPS to Hon'ble The Chief Justice	Rs. 15600 – 39100/- GP - 7600/-	Level 12
4.	Senior Secretary to Hon'ble Judges	Rs. 15600 – 39100/- GP - 7600/-	Level 12
5.	Secretary to Hon'ble Judges	Rs. 15600 – 39100/- GP - 6600/-	Level 11
6.	Assistant Registrar	Rs. 15600 – 39100/- GP - 6600/-	Level 11
7.	Court Master	Rs. 15600 – 39100/- GP - 6600/-	Level 11
8.	Deputy Director (Translation)	Rs. 15600 – 39100/- GP - 6600/-	Level 11
9.	Translation Officer	Rs. 15600 – 39100/- GP – 5400/-	Level 10
10.	Section Officer	Rs. 9300 – 34800/- GP – 4800/-	Level 8
11.	Oath Commissioner	Rs. 9300 – 34800/- GP – 4800/-	Level 8
12.	Stamp Reporter	Rs. 9300 – 34800/- GP – 4800/-	Level 8
13.	Senior Personal Assistant	Rs. 9300 – 34800/- GP – 4800/-	Level 8
14.	Personal Assistant	Rs. 9300 – 34800/- GP – 4600/-	Level 7
15.	Assistant	Rs. 9300 – 34800/- GP – 4600/-	Level 7
16.	Legal Assistant	Rs. 9300 – 34800/- GP – 4600/-	Level 7
17.	Translator	Rs. 9300 – 34800/- GP – 4600/-	Level 6
18.	Assistant Librarian	Rs. 9300 – 34800/- GP – 4200/-	Level 6
19.	Cashier	Rs. 9300 – 34800/- GP – 4200/-	Level 6
20.	Junior Translator	Rs. 9300 – 34800/- GP – 4200/-	Level 6
21.	Typist	Rs. 5200 – 20200/- GP – 2400/-	Level 4
22.	Ex-Cadre Assistant	Rs. 5200 – 20200/- GP – 2000/-	Level 3
23.	Assistant Court Officer	Rs. 5200 – 20200/- GP – 2000/-	Level 3
24.	Pass Distributor	Rs. 5200 – 20200/- GP – 2000/-	Level 3
25.	Staff Car Driver (Basic Grade)	Rs. 5200 – 20200/- GP – 1900/-	Level 2
26.	Staff Car Driver (Grade - II)	Rs. 5200 – 20200/- GP – 2400/-	Level 4
27.	Staff Car Driver (Grade - I)	Rs. 5200 – 20200/- GP – 2800/-	Level 5
28.	Staff Car Driver (Special Grade)	Rs. 5200 – 20200/- GP – 4200/-	Level 6
29.	Treasury Sarkar	Rs. 5200 – 20200/- GP – 1800/-	Level 1
30.	Xerox Operator	Rs. 5200 – 20200/- GP – 1800/-	Level 1
31.	Fax Operator	Rs. 5200 – 20200/- GP – 1800/-	Level 1
32.	Mali	Rs. 5200 – 20200/- GP – 1800/-	Level 1
33.	Jamadar	Rs. 5200 – 20200/- GP – 1800/-	Level 1
34.	Cook	Rs. 5200 – 20200/- GP – 1800/-	Level 1
35.	Record Supplier	Rs. 5200 – 20200/- GP – 1800/-	Level 1
36.	Generator Operator	Rs. 5200 – 20200/- GP – 1800/-	Level 1
37.	Daftary	Rs. 5200 – 20200/- GP – 1800/-	Level 1
38.	Chaukidar	Rs. 5200 – 20200/- GP – 1800/-	Level 1
39.	Faras	Rs. 5200 – 20200/- GP – 1800/-	Level 1
40.	Sweeper	Rs. 5200 – 20200/- GP – 1800/-	Level 1
41.	Water Supplier	Rs. 5200 – 20200/- GP – 1800/-	Level 1
42.	Peon	Rs. 5200 – 20200/- GP – 1800/-	Level 1

From :

(X1)
AMBUJ NATH
 Registrar General
 High Court of Jharkhand
 Ranchi

Letter No. 2561 /Accts. Gen.
 Dated: 31st March 2021.

To

The Principal Secretary-cum-Legal Remembrancer,
 Law (Judicial) Department,
 Government of Jharkhand, Ranchi.

Sub: Regarding surrender of balance allotment in current financial year 2020-21.

Sir,

On the subject noted above, the Court proposes to surrender the balance amount under different heads in Current Financial Year 2020 - 21, as mentioned underneath:

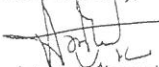
Sl. No.	SUB-HEAD	ALLOTMENT (2020 - 21)	EXPENDITURE AS ON 31.03.21	BALANCE AVAILABLE
1	PAY & CLA	94,91,04,000	83,81,45,081	11,09,58,919
2	OFFICE EXPENSES	3,28,25,000	3,25,23,966	3,01,034
3	FUEL & MAINTENANCE -OF MOTOR CAR	96,65,000	80,81,187	15,83,813
4	FUEL FOR GENERATOR	17,18,000	10,33,348	6,84,652
5	WARDI	48,00,000	39,61,201	8,38,799
6	ELECTRICITY	2,00,00,000	1,36,17,877	63,82,123
7	TELEPHONE	71,18,000	45,67,127	25,50,873
8	MACHINE & EQUIPMENT	1,37,00,000	88,60,670	48,39,330
9	RENT, RATE & TAXES	2,40,000	Nil	2,40,000
10	PUBLICATION	87,25,000	25,28,424	61,96,576
11	PRINTING	2,04,00,000	2,03,82,692	17,308
12	LIBRARY	63,00,000	16,73,981	46,26,019
13	LEGAL EXPENSES	12,00,000	7,98,600	4,01,400
14	SUMPTUARY	15,00,000	1,04,952	13,95,048
15	T.A.	55,00,000	4,72,791	50,27,209
16	L.T.C./H.T.C.	1,10,00,000	48,92,624	61,07,376
17	CONTRACTUAL ALLOWANCES	18,15,000	15,73,024	2,41,976
18	PROESSIONAL SERVICES	1,10,00,000	86,06,000	23,94,000

E-Court Project

1	Machine & Equipment	4,00,00,000	3,48,05,421	51,94,579
2	Office Expenses	3,00,00,000	69,67,377	2,30,32,623
3	Contractual Allowances	1,66,56,000	74,72,003	91,83,997
4	Consultancy Services	95,00,000	78,47,000	16,53,000
5	Information, Communication & Transmission	3,00,00,000	Nil	3,00,00,000

This is for information and needful at your end.

Yours faithfully,


 Registrar General 31.3.21

(xii) The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes.

There is no subsidy programme being executed by the High Court.

(xiii) Particular of recipients of concessions, permits or authorizations granted by it.

Does not arise.

(xiv) Details in respect of the information, available to or held by it, reduced in an electronic form.

The following information is being made available at official website of High Court of Jharkhand and KIOSK Machines:-

- A) Daily Cause List published under the authority of Hon'ble Court.
- B) Judgments as well as Final Orders are available on the official website of the Court.

(xv) The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use.

There is no library or reading room in High Court for public use. However the Public Information Officer is available during office hours on working days.

(xvi) The names, designations and other particulars of the Public Information Officers.

The name and designation of Public Information Officer is as following:-

State Public Information Officer

Sri Ratan Sharan
Deputy Registrar(Admin.-I)
High Court of Jharkhand, Doranda, Ranchi
Phone No.0651-2480307, Extn. 209

(xvii) Such other information as may be prescribed:

Registrar General, High Court of Jharkhand, Ranchi is the first Appellate Authority under the High Court of Jharkhand (Right to Information) Rules, 2007.

Note:- Utmost care has been taken in furnishing the information correctly. If any information is found incorrect, it is purely accidental and unintentional.

Sd/-
(Akhil Kumar)
Registrar General I/c
High Court of Jharkhand, Ranchi.